

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE RAJA VIJAYARAGHAVAN V

TUESDAY, THE 07TH DAY OF APRIL, 2020 /18TH CHAITHRA, 1942

Bail Appl.No.2059 OF 2020

CRIME NO.25/2020 OF CHITTARIKKAL POLICE STATION

PETITIONER/ACCUSED:

ANTO ALIAS ANTAPPAN,
S/O.CHACKO, CHITTARIKKAL VILLAGE, KASARGOD DISTRICT.

BY ADVS.SRI.V.S.CHANDRASEKHARAN
SRI.C.S.MANU
SRI.M.V.DAS
SMT.LEKSHMI SWAMINATHAN
SMT.AMRUTHA K.P.

RESPONDENTS/COMPLAINANT & THE INVESTIGATING OFFICER:

1. STATE OF KERALA,
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM DISTRICT, PIN-682031.
2. STATION HOUSE OFFICER, CHITTARIKKAL POLICE STATION,
KASARAGOD DISTRICT, (NOTICE TO WHOM MAY BE SERVED ON
THE PUBLIC PROSECUTOR , HIGH COURT OF KERALA,
ERNAKULAM DISTRICT, PIN-682 031).

BY PUBLIC PROSECUTOR SRI.T.R.RENJITH

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON 07.04.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER

Heard the learned counsel appearing for the applicant and the learned Public Prosecutor.

The learned Public Prosecutor, while seriously opposing the prayer, contended that the child who was subjected to sexual abuse is only 13 years old. Having regard to the facts, the State is directed to make available copies of the 164 statement as well as medical report of the survivor. The authenticity and truthfulness of Annexure-A3 shall also be assessed.

Post on 17.4.2020

RAJA VIJAYARAGHAVAN.V.

JUDGE

ps/7/4/2020